

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI C.M. GARG, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.79/PUN/2020
निर्धारण वर्ष / Assessment Year : 2014-15

Avinash Nivrutti Bhosale 2, Abil House, Range Hill, Corner Ganesh Khind Road, Pune – 411007 PAN: ABTPB8151F	Vs.	ACIT, Circle-2, Pune
Appellant		Respondent

Assessee by : None (withdrawal application)
Revenue by : Shri S.P. Walimbe

Date of hearing : 12-11-2021
Date of pronouncement : 12-11-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-1, Pune on 15-11-2019 in relation to the Assessment Year 2014-15.

2. Before us, the ld. AR has filed a letter dated 29.10.2021 seeking permission to withdraw the appeal under 'Vivad

Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter, read as under :

- “1. Most respectfully, the appellant submits before Your Honor that the appellant had applied for the settlement of the disputed matter in both the appeals under the ‘Vivad Se Vishwas Scheme’ (VSV) introduced in Union Budget, 2020.*
- 2. The appellant submits that Hon’ble Principal Commissioner of Income Tax (Central-1), Mumbai has Approved the application of the appellant under VSV Scheme and has issued the Certificate in Form No.3. The Certificate in Form No.3 has been enclosed herewith as **Annexure 1**.*
- 3. Section 4(2) of direct tax Vivad Se Vishwas Act, 2020 (the Act) is reproduced herewith: Upon the filling the declaration, any appeal pending before the Income-tax Appellate Tribunal or Commissioner Appeal, in respect of the disputed income or disputed interest or disputed penalty or disputed fee and tax arrears **shall be deemed to have been withdrawn from the date on which certificate under sub-section (1) of section 5 is issued by the designated authority.***
- 4. Most respectfully, the appellant submits that the designated authority has issued certificate in Form 3 u/s.5(1) of the Act which is enclosed herewith. Accordingly, the appellant request Your Honor to consider the appeal as deemed to be withdrawn.”*

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of Id. AR to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 12th November, 2021.

Sd/-

(C.M. GARG)

JUDICIAL MEMBER

पुणे Pune; दिनांक Dated : 12th November, 2021
GCVSR

Sd/-

(R.S.SYAL)

VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-1, Pune
4. The Pr.CIT-2, Pune
5. DR, ITAT, 'A' Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	12-11-2021	Sr.PS
2.	Draft placed before author	12-11-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		